

**Levy of marketing margin by private  
gas marketers**

586. SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Petroleum Natural Gas Regulatory Board (PNGRB) has initiated public hearing to decide marketing margin levied by private sector natural gas marketers;

(b) if so, the details thereof;

(c) when Government is regulating prices of diesel, LPG, Kerosene and partially that of petrol then why it is not regulating marketing margin of natural gas; and

(d) the steps taken by PNGRB for early decision to decide marketing margin levied by private sector natural gas marketers as this subject is getting delayed unnecessarily?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a), (b) and (d) Yes, Sir. Petroleum and Natural Gas Regulatory Board (PNGRB) has reported that, in the initial stage, it was decided to seek information from entities in order to ascertain details of marketing margin/other elements included in the selling price of natural gas to consumers during the last three years. In most of the cases, the information received was inadequate or sketchy. It has now been found appropriate to take the process for determination of marketing margin further by interacting with the affected entities. PNGRB has informed that based on the information made available, the process of hearing the entities would commence from September, 2012.

(c) As PNGRB has been set up as a statutory regulator for downstream activities under the PNGRB Act 2006, the determination of marketing margin has been entrusted to PNGRB under Section 11 (j) of the PNGRB Act.

**Relaxation of norms for LNG imports from US**

587. SHRIMATI RENUKA CHOWDHURY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that GAIL has requested Government to intervene in the matter of relaxing the export norms by the US with regard to supply of Liquefied Natural Gas (LNG) to India;

(b) if so, the details thereof; and

(c) whether any initiative has been taken by Government with the US Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) In view of recent increase in commercialization of Shale Gas resources in US, there has been considerable availability of gas in US resulting in low Henry Hub prices and increased possibility of LNG exports from US. GAIL is pursuing gas sourcing opportunities across the world including US. MoP&NG has asked the Ministry of External Affairs to take up the matter with appropriate authorities in the US Government for allowing LNG/Liquid Shale Gas exports to India from USA, by keeping India outside the purview of Free Trade Area (FTA)/non FTA framework.

#### **Lane conversion of National Highways**

588. DR. NAJMA A. HEPTULLA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details and the number of single lane National Highways (NHs) in the country, State-wise and NH-wise;

(b) whether Government has received any proposals/requests from the State Governments, including Madhya Pradesh to convert single lane/intermediate lane NHs into two lanes and four lanes;

(c) if so, the details thereof, State-wise alongwith the expenditure likely to be incurred thereon and the time-frame fixed for their completion; and

(d) the financial assistance being provided by the World Bank for these projects, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) The State/Union Territory (UT)-wise details of National Highways (NHs) having less than 2-lanes are given in Statement (*See below*).